

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.121
C.P. (IB)/113(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Chamunda Enterprise
Vs
Pankaj Jayantilal Mehta & Ors.

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/Petitioner :Mr. Jugal Haria, Adv.
For the Respondent/FC :Mr. Sunil Kumar, Adv.

ORDER

This is an application filed against Operational Creditor under Section 95 of the IBC, 2016 by the Operational Creditor.

Intending intervener for ASREC India Ltd. submits that the respondent guarantor in this petition is also a guarantor of ASREC India Ltd in the loan account of Rashmi Yarns Ltd. which is already under liquidation.

Hence, he intend to move appropriate application in the matter to participate in the proceedings on behalf of the ASREC India Ltd.

Re-list on 14.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)